

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 280 OF 2018
IA NOS. 1182 & 1575 OF 2018

Dated: 20th November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Matrix Wind Energy Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Ms. Nishtha Kumar

Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Neha Garg for R-1

Mr. Balaji Srinivasan
Mr. Siddhant Kohli
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2 & 4

ORDER

(On IA No. 1575 of 2018- Delay in filing reply)

We have heard the learned counsel appearing for both the parties.

The learned counsel, Mr. Balaji Srinivasan, appearing for the second Respondent submitted that, there is a delay of 11 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1575 of 2018, for delay in filing the reply is allowed.

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IA NO. 1182 OF 2018**

The learned counsel appearing for the Appellant submitted that, they do not wish to file rejoinder in this matter.

The learned counsel for the appearing parties submitted that, the matter may kindly be posted for hearing on 06.12.2018 along with Appeal No. 42 of 2018 and batch.

Submissions made by the learned counsel for the appearing parties, , as stated above, are placed on record.

Registry is directed to post this matter on **06.12.2018**, along with Appeal No. 42 of 21018 and batch, as requested and agreed by the learned counsel for the appearing parties.

The interim directions granted by this Tribunal earlier will continue till further orders.

(S.D. Dubey)
Technical Member
vt/bn

(Justice N.K. Patil)
Judicial Member